

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00261/2018

Dated Tuesday the 27th day of February Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

G.Soundararaj,
Junior Administrative Assistant,
Office of the AGE (I) R and D,
Avadi, Chennai 54.Applicant

By Advocate M/s. V. Vijay Shankar

Vs

The Union of India,
rep by the Chief Engineer,
Southern Command, Pune 411001.Respondent

By Advocate Mr. M. Kishore Kumar

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

When the matter is taken up for hearing, learned counsel for the applicant submits that the applicant wished to withdraw this OA with liberty to approach the competent authority within the department for an appropriate relief. Necessary endorsement to this effect has been made in the OA records.

2. Mr. M. Kishore Kumar who appears on behalf of the respondents has no objection to the same.
3. In view of the above, this OA is dismissed as withdrawn.

**(R. Ramanujam)
Member(A)
27.02.2018**

SKSI